

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-28/2016
in
OA-3848/2014**

New Delhi, this the 03rd day of May, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

K. L. Manhas, aged about 62 years,
(Retired as PCCF, Haryana),
F. No. A-304, Vardhman Apartments,
Mayur Vihar, Phase-I,
Delhi-110091. Petitioner
(Applicant in person)

Versus

Amit Jha, IAS,
Principal Secretary to Govt. Haryana,
Forest Department, Haryana Civil Secretariat,
Sector-17, Chandigarh. Respondent
(By Advocate: Sh. Deepak Thukral)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli

Learned counsel appearing for the respondent has placed on record a copy of order dated 16.02.2016 passed in WP (C) No. 1226/2016 in State of Haryana Vs. K. L. Manhas. From the order it appears that the operation of the order passed by this Tribunal has been stayed till the next date of hearing. We are informed that stay has been extended. In view of the pendency of the WP and interim order, we deem it appropriate to drop the present contempt proceedings for the time being with liberty to the applicant to seek revival of the same in the event order passed by the Tribunal survives in the Writ Petition.

**(Shekhar Agarwal)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/ns/